

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.183/2007  
Friday, March 16, 2007**

**CORAM :HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

1. C.Rajendran  
P.Chinnamookannur  
Pachal Post, Tirupattur,  
Vellore District, Tamil Nadu
2. C.Balaraman  
P.Chinnamookannur  
Pachal Post, Tirupattur,  
Vellore District, Tamil Nadu
3. M.Saminathan  
4/148-B, Salainagar,  
Themaleimutture, Vellore District,  
Tamil Nadu.
4. L.V.Subramanian,  
8 B, Railway Colony,  
Samalpattai P.O.,  
Uttankarai T.K.  
Kishnagiri District.
5. S.Masilamani,  
K.Ettipatti P.O.,  
Uttankarai, T.K.  
Krishnagiri Distict.
6. G.Saminathan  
Cookachenanur, K.Ettipatti P.O.  
Uttankarai, T.K.,  
Krishnagiri District.
7. M.Krishnan,  
Parachanure,  
Uttankarai, T.K.  
Samalpatti P.O.,  
Krishnagiri District.
8. T.Shanmugam  
Gowran Vatam,  
K.Ettipatti P.O.,  
Uttankarai T.K.,  
Krishnagiri District,

9. S.Paribalan  
 D.No.146/1,  
 Chinnamokkanur Vill,  
 Pachal P.O.,  
 Tirupattur T.K. ... Applicants

All the applicants are working as Senior Trackman,  
 under Senior Section Engineer, Permanent Way, Tirupattur.

By Advocate Mr.Varghese Prem for Mr.Gopakumar

V/s.

1. Union of India,  
 Represented by General Manager,  
 Southern Railway, Madras – 3.  
 2. Senior Divisional Personnel Officer,  
 Southern Railway, Palghat.  
 3. Senior Section Engineer,  
 Permanent Way, Thiruppattur  
 Vellore District, Tamil Nadu. ... Respondents.

By Advocate Mr.Thomas Mathew Nellimoottil

The application having been heard on 16.3.2007 the Tribunal delivered the following on the same day:

Hon'ble Mrs.Sathi Nair, Vice Chairman

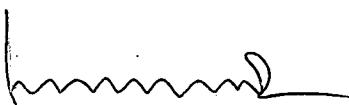
(ORDER)

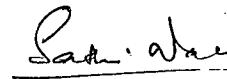
Applicants are Sr. Trackman who entered the Railway service as casual labour with effect from 5/11/1979 and were granted the full monetary benefits after fixing their pay in the grade of Gangman w.e.f. 5/11/1983 in compliance of the judgment of High Court which confirmed the award of the Industrial Court and their date of appointment was also fixed as 5/11/1983. They are now aggrieved by the Annexure A-8 seniority list in which they are shown at serial no.45 to 54 and serial no.60 and their dates

of appointment have been shown as 17/1/1996. The respondents had called for representations against the seniority list vide Annexure A-9 dated 9/11/2006 which have been submitted in time by the applicants. The counsel for applicant submits that no action has been taken on the representation still and seeks a direction to the respondents to dispose of the representation (Annexure A-9) dated 9/11/2006 within a given time frame.

2 We direct the 2<sup>nd</sup> respondent to consider the representations of the applicants dated 9/11/2006 against the seniority list and dispose of the same (if not already disposed) within a period of two months from the date of receipt of this order.

OA is disposed of. No costs.

  
GEORGE PARACKEN  
JUDICIAL MEMBER

  
SATHI NAIR  
VICE CHAIRMAN

abp